

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Special Bench)**

**Item No.-102**  
IB-375/PB/2018  
New IA/1357/2023

**IN THE MATTER OF:**

M/s. Bipin Industries Pvt. Ltd.

**....Applicant**

**Vs.**

M/s. ABW Infrastructure Ltd.

**....Respondent**

**SECTION**

U/s 7 IBC CIRP

**Order delivered on 13.03.2023**

**CORAM:**

**SHRI ASHOK KUMAR BHARDWAJ,  
HON'BLE MEMBER (JUDICIAL)**

**DR. BINOD KUMAR SINHA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Shivendra Pandey, Adv.

For the Respondent :

**ORDER**

**New IA/1357/2023:-**

The Applicant are homebuyers. Indubitably the CIRP commenced on 20.11.2019 and the Applicant could espouse this claim only on 03.01.2023. Nevertheless, as could be viewed by Hon'ble NCLAT in Puneet Kaur Vs. K.V. Developers Private Limited, CA (AT) (Insolvency) No. 390/2022 claim of the homebuyers should not be fixed on the ground of delay. In the wake, the application is **disposed of** with a direction that the Resolution Professional should examine the claim of the Applicants with reference to Books of record of CD.

**S/d-**  
**(DR. BINOD KUMAR SINHA)**  
**MEMBER (T)**

**S/d-**  
**(ASHOK KUMAR BHARDWAJ)**  
**MEMBER (J)**